decisions are taken by Government after extensive inter-ministerial consultations and analysis with the aim to improve bilateral trade, relations and enhance security.

(c) and (d) The Government has established the Land Ports Authority of India under the LPAI Act, 2010 with the objective to put in place systems which address security imperatives and for the development and management of facilities for cross border movement of passengers and goods at designated points along the International borders of the country.

Repatriation of chakmas from North-East States

- 523. SHRI RONALD SAPA TLAU: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether presence of Chakma populations in Arunachal Pradesh and Mizoram creates perennial problems for two States;
- (b) whether there is any plan to soon resume two failed Indo-Bangladesh dialogues (1992 and 1995) on repatriating Chakmas from North-East States and if so, the particulars thereof, if not, reasons therefor,
 - (c) Government's detailed plan to solve the problems;
- (d) whether Government is pondering granting citizenship to foreigners based on religion, if so, particulars thereof;
- (e) whether it is constitutionally right to grant citizenship to foreigners purely on basis of religion; and
- (f) whether all stakeholders in North-East States have been consulted regarding granting citizenship to foreigners?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (f) The presence of Chakmas in Arunachal Pradesh and Mizoram is being resented by local population who hold them not to be original inhabitants of these States. While in Arunachal Pradesh their inclusion in electoral rolls and conferment of citizenship on them are being opposed, the Mizos are wary of the growth in Chakma population in Mizoram.

There is no plan at present to resume Indo-Bangladesh dialogue on repatriating Chakmas from North-East States.

A Citizenship (Amendment) Bill, 2016 proposing amendment in the definition of 'illegal migrants' u/s 2(1)(b), reducing the residency period from 11 to 6 years under the Third Schedule of Section 6 and giving enabling powers to the Government to

Unstarred Questions

cancel the OCI card of such persons who are found to have committed offences u/s 7D of the Citizenship Act, 1955 was introduced in the Lok Sabha on 19.07.2016 and has been referred to the Joint Parliamentary Committee. The Committee has held meetings with stakeholders and have visited States of Gujarat and Rajasthan. The Bill intends to enable minority communities of Afghanistan, Bangladesh and Pakistan, viz. Hindus, Sikhs, Buddhists, Jains, Parsis and Christians who entered India on or before 31.12.2014 due to religious persecution or fear of religious persecution to obtain Indian citizenship. The Committee is yet to submit its report.

Immigrants in different States

- 524. DR. SANJAY SINH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government has received any lists of immigrants from different States of the country;
 - (b) if so, the number of families reported as migrants since 1990 therefor,
- (c) the details of action taken by Government on the settlement of the immigrants thereof; and
 - (d) the report of the North-Eastern States on the immigration issue therein?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (d) Details of immigrants living in different States of the country, including the North-Eastern States, are not centrally maintained. Settlement of the immigrants does not come within the purview of the Central Government.

Cases of murder, rape and fraud

525. SHRIMATI RAJANI PATIL: SHRI DARSHAN SINGH YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the number of cases regarding murder, attempt to murder, rape and fraud have been increasing in various parts of the country;
 - (b) if so, the details thereof and the action taken in this regard; and
 - (c) the concrete steps being taken by Government to check such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) State/UT-wise Cases Registered,